

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 311/2024

- Subject : Petition for review of Order dated 30.04.2024 passed in Petition No. 114/MP/2023 under Section 94(1)(f) and Section 94(2) of the Electricity Act, 2003, read with Regulation 52(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Section 114 read with order 47 Rule 1 of the Code of Civil Procedure, 1908.
- Date of Hearing : **4.7.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner : Central Transmission Utility of India Limited (CTUIL)
- Respondents : Soltown Infra Private Limited (SIPL) & Ors.
- Parties Present : Shri M.G. Ramachandran, Sr. Advocate, CTUIL
Shri Alok Shankar, Advocate, CTUIL
Ms. Srishti Khindaria, Advocate, CTUIL
Shri Sanjay Sen, Sr. Advocate, SIPL
Shri Parinay Deep Shah, Advocate, SIPL
Ms. Shikha Ohri, Advocate, SIPL
Shri Karthik Sharma, Advocate, SIPL
Ms. Ruth Elwin, Advocate, SIPL
Ms. Neha M. Dabral, Advocate, SIPL

Record of Proceedings

Learned senior counsel for the Petitioner, CTUIL, submitted that the present Review Petition had been filed seeking review of the order dated 30.4.2024 passed by the Commission in Petition No. 114/MP/2023 along with I.A. No. 28/2023 and 51/2023 ('Impugned Order').

2. In response to the Commission's specific observation regarding the Impugned Order having passed by the Commission in the exercise of its adjudicatory function, the learned senior counsel for both sides expressed that it would be appropriate to list the present Review Petition before a Coram having Member (Law).

3. Learned senior counsel for the Respondent, SIPL, however, pointed out that CTUIL is yet to implement the order dated 30.4.2024 and thus, be directed to file a compliance affidavit in this regard.

4. Learned senior counsel for the Petitioner, CTUIL, while opposing the said submissions, added that the Respondent cannot seek enforcement / implementation of Impugned Order in the present review proceedings and must file a separate petition in this regard.



5. After hearing the learned senior counsel for the parties and in view of the judgment of the Hon'ble Supreme Court in the State of Gujarat & Ors. v. Utility Users' Welfare Association & Ors., [(2018) 4 SCC 743], the Commission adjourned the matter and directed to list the matter within three weeks or after a Coram having Member (Law) is available, whichever is earlier.

6. The Review Petition will be listed for the hearing **on admission** in due course, for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**